

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 15843/2014

(Arising out of impugned final judgment and order dated 17/02/2014
in WP No.763/2000 passed by the High Court Of Judicature At
Allahabad)

U.P. RAJKIYA NIRMAN NIGAM LTD.

Petitioner(s)

VERSUS

L.N. GUPTA & ANR. Respondent(s)
(With appln. (s) for exemption from filing O.T. and prayer for
interim relief and office report)

Date : 16/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. P.S. Patwalia, Sr. Adv.
Mr. Rajat Singh, Adv.
Mr. Tushar Bakshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RLeave granted.
Tag with Civil Appeal No.9949 of 2011.
Issue notice on the prayer for interim relief,
returnable on 8th September, 2014.
Until further orders, status quo, as of today, shall
be maintained.

(Sarita Purohit)

Signature Not Verified

Court Master

Digitally signed by
Sarita Purohit
Date: 2014.07.17

(Sneh Bala Mehra)

Assistant Registrar

16:43:58 IST
Reason: